

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SIDDHARTH NATURAL
FOOD RESOURCES PRIVATE LIMITED (IN LIQUIDATION)**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Siddharth Natural Food Resources Private Limited (In Liquidation)
2.	Date of incorporation of corporate debtor	November 16, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Goa
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U15209GA2007PTC005490
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 83, Kundaim Industrial Estate, North Goa, Kundaim, Goa, India, 403115
6.	Date of closure of Insolvency Resolution Process	January 05, 2024
7.	Liquidation commencement date of corporate debtor	January 05, 2024
8.	Name and registration number of the insolvency professional acting as liquidator	Hari Kishan Bhoklay Reg. No.: IBBI/IPA-003/IP-N00228/2019-2020/12696
9.	Address and e-mail of the liquidator, as registered with the Board	905 E Raheja Residency Off General A. K. Vaidya Marg Malad East Mumbai, Mumbai Suburban, Maharashtra ,400097 bhoklay.hk@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Hari Kishan Bhoklay Kanchansobha Debt Resolution Advisors Pvt Ltd Address: Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053 liq.sidnatural@gmail.com
11.	Last date for submission of claims	February 04, 2024

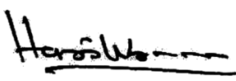
Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **M/s. Siddharth Natural Food Resources Private Limited (In Liquidation)** on **January 05, 2024**.

The stakeholders of **M/s. Siddharth Natural Food Resources Private Limited (In Liquidation)** are hereby called upon to submit their claims with proof on or before **February 04, 2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.




Date: 6th January, 2024
Place: Mumbai

Hari Kishan Bhoklay
Liquidator
Siddharth Natural Food Resources Private Limited